



भारत का राजपत्र The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)
PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं० 237]

नई दिल्ली, शुक्रवार, जुलाई 3, 1981/आषाढ़ 12, 1903

No. 237]

NEW DELHI, FRIDAY, JULY 3, 1981/ASADHA 12, 1903

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में
रखा जा सके

Separate paging is given to this Part in order that it may be filed as a separate
compilation

कृषि मंत्रालय
(खाद्य विभाग)
आदेश

नई दिल्ली, 3 जुलाई, 1981

सा० का० नि० 427 (अ)/आव० वस्तु/गन्ना—केन्द्रीय सरकार, आवश्यक वस्तु अधिनियम, 1955 (1955 का 10) की धारा 3 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, गन्ना (नियंत्रण) आदेश*, 1966 का निम्नलिखित और संशोधन करने के लिए निम्नलिखित आदेश करती है, अर्थात् :—

1. (1) इस आदेश का संक्षिप्त नाम गन्ना (नियंत्रण) संशोधन आदेश, 1981 है।

(2) यह तुरन्त प्रवृत्त होगा।

2. गन्ना (नियंत्रण) आदेश, 1966 में,—

(1) खण्ड 3 के उपखण्ड (1) के परन्तुक के स्थान पर निम्नलिखित परन्तुक रखा जाएगा, अर्थात् :—

“परन्तु केन्द्रीय सरकार या केन्द्रीय सरकार के अनुमोदन से, राज्य सरकार ऐसी परिस्थितियों में और ऐसी शर्तों के अधीन रहते हुए जो खण्ड 3क में विनिर्दिष्ट हैं, इस प्रकार नियत कीमत में समुचित रिबेट अनुज्ञात कर सकेगी”।

(2) खण्ड 3क के परन्तुक में,—

(i) खण्ड (ii) में “जला हुआ गन्ना” शब्दों के स्थान पर, जहाँ, कहीं वे आते हैं “जला हुआ गन्ना या बासा गन्ना या सूखा गन्ना या अस्वीकृत किस्मों का गन्ना” शब्द रखे जाएंगे ;

(ii) खण्ड (iv) के स्थान पर निम्नलिखित खण्ड रखा जाएगा अर्थात् :—

“(iv) केन्द्रीय सरकार या राज्य सरकार या कृषि निदेशक या गन्ना आयुक्त या जिला मजिस्ट्रेट, यथा स्थिति, न्यूनतम कीमत या करार पाई गई कीमत में समुचित रिबेट तब अनुज्ञात कर सकेगा जब उनकी अपनी-अपनी अधिकारिता के अन्दर चीनी कारखानों को खेत पर गन्ने का प्रदाय इस शर्त के अधीन रहते हुए किया जाता है कि इस प्रकार अनुज्ञात रिबेट फसल काटने पर प्राक्कलित ध्यय से अधिक नहीं होगा”।

(3) खण्ड (4) के तीसरे परन्तुक के स्थान पर निम्नलिखित परन्तुक रखा जाएगा, अर्थात् :—

“परन्तु यह भी कि केन्द्रीय सरकार, या केन्द्रीय सरकार के अनुमोदन से, राज्य सरकार, ऐसी परिस्थितियों में या ऐसी शर्तों के अधीन रहते हुए जो खंड 4क में विनिर्दिष्ट हैं, इस प्रकार नियत कीमत में समुचित रिबेट अनुज्ञात कर सकेगी”।

(4) खण्ड 4क के परन्तुक में,—

(i) खण्ड (ii) में "जला हुआ गन्ना" शब्दों के स्थान पर जहाँ कहीं वे आते हैं "जला हुआ गन्ना या बासा गन्ना या सूखा गन्ना या अस्वीकृत किस्मों का गन्ना" शब्द रखे जाएंगे;

(ii) खण्ड (iv) के स्थान पर निम्नलिखित खण्ड रखा जाएगा, अर्थात् :—

"(iv) केन्द्रीय सरकार या राज्य सरकार या कृषि निदेशक या गन्ना आयुक्त या जिला मजिस्ट्रेट, यथा स्थिति, न्यूनतम कीमत या करार पाई गई कीमत में समुचित रिबेट तब अनुज्ञात कर सकेगा जब उनकी अपनी-अपनी अधिकारिता के अन्दर चीनी कारखानों को खेत पर गन्ने का प्रदाय इस शर्त के अधीन रहते हुए किया जाता है कि इस प्रकार अनुज्ञात रिबेट फसल काटने पर प्राकृतिक व्यय से अधिक नहीं होगा" ।

[सं० 4-24 क/79-एस पी वाई (डी-2)]

सी० एन० राघवन्, संयुक्त सचिव (चीनी)

***फुट-नोट**

1. सा० का० नि० 1126/आव० वस्तु/गन्ना, दिनांक 16-7-1968
2. सा० का० नि० 35/आव० वस्तु/गन्ना, दिनांक 5-1-67
3. सा० का० नि० 1591/आव० वस्तु/गन्ना, दिनांक 17-10-67
4. सा० का० नि० 945/आव० वस्तु/गन्ना, दिनांक 18-5-68
5. सा० का० नि० 1456/आव० वस्तु/गन्ना, दिनांक 2-8-68
6. सा० का० नि० 620/आव० वस्तु/गन्ना, दिनांक 8-4-70
7. सा० का० नि० 402(अ)/आव० वस्तु/गन्ना, दिनांक 25-9-74
8. सा० का० नि० 492(अ)/आव० वस्तु/गन्ना, दिनांक 12-9-75
9. सा० का० नि० 542(अ)/आव० वस्तु/गन्ना, दिनांक 27-10-75
10. सा० का० नि० 484(अ)/आव० वस्तु/गन्ना, दिनांक 26-7-76
11. सा० का० नि० 799(अ)/आव० वस्तु/गन्ना, दिनांक 13-9-76
12. सा० का० नि० 815(अ)/आव० वस्तु/गन्ना, दिनांक 24-9-76
13. सा० का० नि० 913(अ)/आव० वस्तु/गन्ना, दिनांक 9-12-76
14. सा० का० नि० 62(अ)/आव० वस्तु/गन्ना, दिनांक 2-2-78
15. सा० का० नि० 197(अ)/आव० वस्तु/गन्ना, दिनांक 28-3-78

MINISTRY OF AGRICULTURE

(Department of Food)

ORDER

New Delhi, the 3rd July, 1981

G.S.R. 427(E)/Ess. Com/Sugarcane.—In exercise of the powers conferred by section 3 of the Essential Commodities

Act, 1955 (10 of 1955), the Central Government hereby makes the following Order further to amend the Sugarcane (Control Order),* 1966, namely :—

1. (1) This Order may be called the Sugarcane (Control) Amendment Order, 1981.

(2) It shall come into force at once.

2. In the Sugarcane (Control) Order, 1966,—

(1) in clause 3, for the proviso to sub-clause (1), the following proviso shall be substituted, namely :—

"Provided that the Central Government or with the approval of the Central Government, the State Government, may, in such circumstances and subject to such conditions as specified in clause 3A, allow a suitable rebate in the price so fixed".

(2) in the proviso to clause 3A,—

(i) in clause (ii), for the words "burnt cane" wherever they occur, the words "burnt cane or stale cane or dried cane or rejected varieties of cane" shall be substituted;

(ii) for clause (iv), the following clause shall be substituted, namely :—

"(iv) The Central Government or the State Government or the Director of Agriculture or the Cane Commissioner or the District Magistrate, may allow a suitable rebate in the minimum price or the agreed price, as the case may be, when the cane is supplied ex-field to sugar factories within their respective jurisdictions subject to the condition that the rebate so allowed shall not exceed the estimated expenditure on harvesting".

(3) for the third proviso to clause 4, the following proviso shall be substituted, namely :—

"Provided also that the Central Government or with the approval of the Central Government, the State Government, may, in such circumstances and subject to such conditions as specified in clause 4A, allow a suitable rebate in the price so fixed".

(4) in the proviso to clause 4A,—

(i) in clause (ii), for the words "burnt cane" wherever they occur, the words "burnt cane or stale cane or dried cane or rejected varieties of cane" shall be substituted;

(ii) for clause (iv), the following clause shall be substituted, namely :—

"(iv) The Central Government or the State Government or the Director of Agriculture or the Cane Commissioner or the District Magistrate, may

allow a suitable rebate in the minimum price as the case may be, when cane is supplied ex-field to khandsari units within their respective jurisdictions subject to the condition that the rebate so allowed shall not exceed the estimated expenditure on harvesting".

[No. 4-24A/79-SPY(D-II)]

C. N. RAGHAVAN, Jt. Secy. (Sugar)

* Foot-Note

1. G.S.R. 1126/Ess. Com./Sugarcane, dated 16-7-1966.
2. G.S.R. 35/Ess. Com./Sugarcane, dated 5-1-67.
3. G.S.R. 1591/Ess. Com./Sugarcane, dated 17-10-67.

4. G.S.R. 945/Ess. Com./Sugarcane, dated 18-5-68.
5. G.S.R. 1456/Ess. Com./Sugarcane, dated 2-8-68.
6. G.S.R. 620/Ess. Com./Sugarcane, dated 8-4-70.
7. G.S.R. 402(E)/Ess. Com./Sugarcane, dated 25-9-74.
8. G.S.R. 492(E)/Ess. Com./Sugarcane, dated 12-9-75.
9. G.S.R. 542(E)/Ess. Com./Sugarcane, dated 27-10-75.
10. G.S.R. 484(E)/Ess. Com./Sugarcane, dated 26-7-76.
11. G.S.R. 799(E)/Ess. Com./Sugarcane, dated 13-9-76.
12. G.S.R. 815(E)/Ess. Com./Sugarcane, dated 24-9-76.
13. G.S.R. 913(E)/Ess. Com./Sugarcane, dated 9-12-76.
14. G.S.R. 62(E)/Ess. Com./Sugarcane, dated 2-2-78.
15. G.S.R. 197(E)/Ess. Com./Sugarcane, dated 28-3-78.

1. The first part of the document is a list of names and addresses of individuals who have been identified as being involved in the activities of the Communist Party, U.S.A. This list includes the names of several prominent figures in the party, as well as the names of many lesser-known individuals.

2. The second part of the document is a list of names and addresses of individuals who have been identified as being involved in the activities of the Communist Party, U.S.A. This list includes the names of several prominent figures in the party, as well as the names of many lesser-known individuals.

3. The third part of the document is a list of names and addresses of individuals who have been identified as being involved in the activities of the Communist Party, U.S.A. This list includes the names of several prominent figures in the party, as well as the names of many lesser-known individuals.

4. The fourth part of the document is a list of names and addresses of individuals who have been identified as being involved in the activities of the Communist Party, U.S.A. This list includes the names of several prominent figures in the party, as well as the names of many lesser-known individuals.

5. The fifth part of the document is a list of names and addresses of individuals who have been identified as being involved in the activities of the Communist Party, U.S.A. This list includes the names of several prominent figures in the party, as well as the names of many lesser-known individuals.

as being responsible for the activities of the Communist Party, U.S.A. This list includes the names of several prominent figures in the party, as well as the names of many lesser-known individuals.

CONFIDENTIAL

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